

Central Administrative Tribunal
Principal Bench

19
O.A. No. 1191 of 1997

New Delhi, dated this the 16th August, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALI, MEMBER (J)

Shri Mahinder Singh Tyagi,
Patwari,
Office of the Revenue-cum-
Development Commissioner,
Delhi. .. Applicant

(By Advocate: Shri R.N. Saxena)

Versus

1. The Chief Secretary to
the Govt. of NCT of Delhi,
5, Shyam Nath Marg,
Delhi-110054.
2. The Secretary,
Office of the Revenue-cum-Development
Commissioner,
Under Hill Road, Delhi
3. The Dy. Commissioner (North & West)
Govt. of NCT of Delhi,
Tis Hazari,
Delhi-110054. .. Respondents

(By Advocate: Shri S.K. Gupta proxy for
Ms. Neelam Singh)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicant seeks the relief contained in Para
8 of the O.A.

2. We have heard applicant's counsel Shri
Saxena. None appeared on behalf of respondents and
no reply filed by them either.

3. Applicant's counsel states that applicant
has retired on superannuation on 30.4.97 and has been
acquitted in the criminal case instituted against
him. He complains that respondents have not yet

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released applicant's retiral benefits admissible to him.

4. As applicant's grievances in regard to his retiral benefits are not reflected in the relief clause of Para 8, applicant is permitted to withdraw the present O.A. with liberty to file a fresh O.A. specifying his particular grievances, consequent to applicant's claim that he has been acquitted in the criminal case.

5. The O.A. is disposed of accordingly with liberty ~~so~~ granted as above. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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